

Annexure 6

Name of Corporate Debtor: SES Energy Services India Private Limited; Date of commencement of CIRP: November 25, 2022; List of creditors as on: February 15, 2024

List of operational creditors (Employees)

(Amount in ₹)

Sr. No.	Authorised Representative	Name of Employee	Details of Claim received		Details of Claim Admitted			Amount of Contingent Claim	Amount of any mutual dues, that may be set off	Amount of claim under verification	Amount of Claim not admitted	Remarks, if any	
			Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Whether related party?						% Voting Share in CoC
1		Rabin Rajamony	27-Mar-23	191,646	191,646		No	0.09%	-	-	-	-	Note 4
2		Rahul Modi	19-Feb-23	616,400	616,400		No	0.29%	-	-	-	-	
		Total		808,046	808,046			0.38%	-	-	-	-	

Notes:

- The above list of creditors reflects claims received by IRP/RP and verified as on February 15, 2024
- Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Erstwhile RP.
- The resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- As per Regulation 12 of CIRP Regulations ("RFRP") if a creditor fails to submit its claim with proof within the time stipulated in the public announcement, such creditor may submit its claim with proof to the interim resolution professional, up to the date of issue of request for resolution plans or ninety days from the insolvency commencement date, whichever is later. Provided further that the creditor shall provide reasons for delay in submitting the claim beyond the period of ninety days from the insolvency commencement. Accordingly the claim has been verified basis the updated regulations.